

Seventeenth Series, Vol. XXIII No 12

Tuesday, March 14, 2023

Phalgun 23, 194 (Saka)

## **LOK SABHA DEBATES**

**(English Version)**

**Eleventh Session**

**(Seventeenth Lok Sabha)**



*Vol. XXIII Contains Nos. 11 to 20*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

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## LOK SABHA DEBATES

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LOK SABHA

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Tuesday, March 14, 2023/ Phalguna 23, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

*[Translation]*

**HON. SPEAKER:** Question Hour.

... *(Interruptions)*

**HON. SPEAKER:** Question No - 181 - SHRI ANUBHAV  
MOHANTY

... *(Interruptions)*

**SHRI ANUBHAV MOHANTY (KENDRAPARA):** Sir, Question  
No. - 181. ... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, you may speak after Question  
Hour. Question Hour is an important time. Hon. Members are allowed  
to raise important matters.

... *(Interruptions)*

*[English]*

**MR. ANUBHAV MOHANTY:** Sir, please get the House in order. ...  
*(Interruptions)* *[Translation]* Sir, please get the House in order.  
Question No. - 181. ... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, please speak after Question Hour.

... (*Interruptions*)

**SHRI ANUBHAV MOHANTY:** Sir, this question is very important.

... (*Interruptions*)

**HON. SPEAKER:** I will give you enough time, enough opportunity, but after the question hour.

. . . (*Interruptions*)

[*English*]

**SHRI ANUBHAV MOHANTY:** Sir, this question is very important. ... (*Interruptions*) Therefore, I request you to bring the House in order. ... (*Interruptions*) Please let the Question Hour continue. .... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, this House is yours. This House has always given enough time and ample opportunity to everyone. I request you all to sit on your seats. I will give you enough time and enough opportunity, for discussion on every issue. You may give notice as per the rules and I will allow you.

... (*Interruptions*)

**SHRI ANUBHAV MOHANTY:** Sir, Question No. - 181. ...  
(Interruptions) Sir, please get the House in order. ... *(Interruptions)*  
*[Translation]* Sir, I have a question.

**HON. SPEAKER:** Hon. Members, this is not the right way. This is the Parliament. Maintain decorum. It is not appropriate to bring placards. I want to urge all the Hon. Members that this is wrong.

... *(Interruptions)*

**HON. SPEAKER:** This house belongs to you all. Do not show placards. Please go to your seats and speak.

... *(Interruptions)*

**HON. SPEAKER:** You may all sit down. I intend that the House should run. There should be discussion, debate and you express your views.

... *(Interruptions)*

**HON. SPEAKER:** This is wrong. Hon. Members, I am asking you again to maintain the decorum of the House.

---

... *(Interruptions)*

## **\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 126 to 140

Unstarred Question Nos. 1381 to 1610

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**\* For Questions, please refer to Master copy of English version, placed in the Library.**

**You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.**

**HON. SPEAKER:** The House stands adjourned to meet again on meet again at 2:00 o'clock.

... (*Interruptions*)

**11.04hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)

... (*Interruptions*)

**HON. CHAIRPERSON:** Hon. Members, may please be seated.

... (*Interruptions*)

**HON. CHAIRPERSON:** Hon. Members, Notices of Adjournment Motion on different subjects have been received. Hon. Speaker has not allowed any notice of Adjournment Motion.

... (*Interruptions*)

**14.02hrs**

**PAPERS LAID ON THE TABLE**

*[Translation]*

**HON. CHAIRPERSON:** Now the papers will be laid on the Table.

Item No. 2 - Shri Arjun Ram Meghwal.

*... (Interruptions)*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shri Krishan Pal, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) alongwith audited accounts of the National Automative Testing and R & D Infrastructure Project, Gurugram, for the year 2020-2021, .
- (ii) Statement regarding Review (Hindi and English versions) of the working of National Automotive Testing and R & D Infrastructure



Project, Gurugram, by the Government for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No LT 9102/17/23]

... (Interruptions)

**14.03hrs**

*At this stage, Shri B. Manickam Tagore, Dr. T. Sumathy (A) Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):** Sir, I lay the following papers on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-

- (i) O.O. 29(E) published in Gazette of India dated 4th January, 2023 by which the name of Aijaz Ahmad Ahanger @ Abu Usman Al-Kashmiri has been added in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (ii) O.O. 39(E) published in Gazette of India dated 5th January, 2023 by which the name of Mohommed Amin Khubaiab @ Abu Khubaiab @ Pinna @Muhammed Amin Butt has been added in the Fourth Schedule of the Unlawful Activities(Prevention) Act, 1967.
- (iii) O.O.71(E) published in Gazette of India dated 6th January, 2023 by which the name of Arbaz Ahmad Mir has been added in the Fourth Schedule of

the Unlawful Activities (Prevention) Act, 1967.

- (vi) O.O.104(E) published in Gazette of India dated 7th January, 2023 by which the name of Dr. Asif Maqbool Dar has been added in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (v) O.O.105(E) published in Gazette of India dated 9th January, 2023 by which the name of Arshdeep Singh Gill @ Arsh Dala has been added in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (vi) O.O.739(E) published in Gazette of India dated 17th February, 2023 by which the name of Harwinder Singh Sandhu @ Rinda has been added in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (vii) O.O.45(E) published in Gazette of India dated 5th January, 2023 inserting the words “The Resistance Front and all its manifestations and front Organisations” after the words “Pasban-E-Ahle Hadis”, in the First Schedule of the Unlawful Activities (Prevention) Act, 1967.

- (viii) O.O.85(E) published in Gazette of India dated 6th January, 2023 inserting the words “People’s Anti-Fascist-Front (PAFF) and all its manifestations and front organisations” after the words “Tahrik-EFurqan”, in the First Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (ix) O.O.738(E) published in Gazette of India dated 17th February, 2023 adding the name of Jammu and Kashmir Ghaznavi Force (JKGF) and all its manifestations and front organisations in the First Schedule of the Unlawful Activities (Prevention) Act, 1967O
- (x) O.O.747(E) published in Gazette of India dated 17th February, 2023 adding the name of Khalistan Tiger Force (KTF) and all its manifestations and front organisations in the First Schedule of the Unlawful Activities (Prevention) Act, 1967.

[Placed in Library, See No LT 9103/17/23]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the Land Ports

Authority of India Act, 2010:-

- (i) The Land Ports Authority of India (Officers and other Employees) Recruitment (Amendment) Regulations, 2020 published in Notification F. No. E-14011/1/2020-LPAI in Gazette of India dated 23rd December, 2020.
- (ii) The Land Ports Authority of India (Officers and other Employees) Recruitment (Amendment) Regulations, 2022 published in Notification F. No. E-14011/1/2020-LPAI in Gazette of India dated 13th December, 2022.
- (3) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (2) above.

[Placed in Library, See No LT 9104/17/23]

- (4) A copy of the “Ordinance-Guidelines for appointment /deputation in ex-cadre service and absorption”on deputation with or without absorption/ deputation ” (Hindi and English versions) under Rashtriya Raksha University Act, 2020 published in Notification No. 521 in Gazette of India dated 17th October, 2022, under subsection (2) of Section 51 of the said Act.

[Placed in Library, See No LT 9105/17/23]

- (5) A copy of the Sashtra Seema Bal Combatised (General Duty) Group 'C' Posts Recruitment (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R. 907(E) in Gazette of India dated 28th December, 2022 under sub-section (3) of Section 155 of the Sashtra Seema Bal Act, 2007.

[Placed in Library, See No LT 9106/17/23]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

*[English]*

- (ii) A copy of the Review (Hindi and English versions) of the working of the Land Ports Authority of India, New Delhi, by the Government for the year 2021-2022.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No LT 9107/17/23]

(8) A copy of the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Animal Transport Cadre, Group 'A' (Gazetted) and Group „B“ (Non-Gazetted) Posts, Recruitment (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R. 62(E) in Gazette of India dated 30th January, 2023, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act,1992.

[Placed in Library, See No LT 9108/17/23]

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY):** Sir, on behalf of Sushri Shobha Karandlaje, I lay the following papers on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the Jammu

& Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2015-2016 and 2016-2017.

(2) Annual Report of the Jammu & Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No LT 9109/17/23]

... (*Interruptions*)

**MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):**

Sir, on behalf of Kumari Pratima Bhoumik, I lay a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-on the Table



- (1) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2021-2022.
- (2) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT 9110/17/23]

... (*Interruptions*)

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN):**

Sir, I beg to lay on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the years 2019-2020, 2020-2021 and 2021-2022, along with Audited Accounts.
  
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the years 2019-2020, 2020-2021 and 2021-2022.

- (2) Three delay statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No LT 9111/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 20212022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No LT 9112/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2021-2022, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2021-2022.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No LT 9113/17/23]

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI NISITH PRAMANIK):** Sir, I lay the following papers on the Table:--

- (1)
  - (i) A copy of the Annual Report alongwith Audited Accounts.(Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2020-2021,
  - (ii) A copy of the Review (Hindi and English versions) of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, by the Government for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No LT 9114/17/23]

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... (*Interruptions*)

**12.03hrs**

**COMMITTEE ON PAPRS LAID ON THE TABLE**

102nd to 105th Reports

**SHRI GIRISH CHANDRA (NAGINA):** Sir, I present the 102nd to 105th Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23)

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**HON. CHAIRPERSON:** Item No. 9, Dr. Mohammad Jawed Ji.

*... (Interruptions)*

**HON. CHAIRPERSON:** Shri Janardan Mishra Ji.

*... (Interruptions)*

**12.03 ½ hrs**

**STANDING COMMITTEE ON RURAL DEVELOPMENT**  
**AND PANCHAYATI RAJ**

29th to 31st Reports

*[Translation]*

**SHRI JANARDAN MISHRA (REWA):** Sir, I present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj:-

- (1) 29th Report on Demands for Grants (2023-24) pertaining to Department of Rural Development (Ministry of Rural Development).
  - (2) 30th Report on Demands for Grants (2023-24) pertaining to Department of Land Resources (Ministry of Rural Development).
  - (3) 31st Report on Demands for Grants (2023-24) pertaining to Ministry of Panchayati Raj.
-

**12.04hrs**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT**

44th Report

*[Translation]*

**SHRIMATI RAMA DEVI (SHEOHAR):** Sir, I lay on the Table the 44th Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on 'Demands for Grants 202324-' of the Ministry of Tribal Affairs.

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*... (Interruptions)*



**(12.04½ hrs)**

**BUSINESS ADVISORY COMMITTEE**

41<sup>st</sup> Report

*[English]*

**THE MINISTER OF PARLIAMENTARY AFFAIRS,  
MINISTER OF COAL AND MINISTER OF MINES (SHRI  
PRALHAD JOSHI):** Sir, I beg to present the Forty-first Report of  
the Business Advisory Committee. \_

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**12.05hrs**

**MOTION RE: 40th REPORT OF BUSINESS ADVISORY  
COMMITTEE**

**THE MINISTER OF PARLIAMENTARY AFFAIRS,  
MINISTER OF COAL AND MINISTER OF MINES (SHRI  
PRALHAD JOSHI):** Hon. Chairperson, Sir, I beg to move the  
following:-

*[Translation]*

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on 13th March, 2023."

**HON. CHAIRPERSON:** The question is:

That this House do agree with the 40 st Report of the Business Advisory Committee presented to the House on the 13th Day of March, 2023."

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*... (Interruptions)*

**14.06hrs**

**MATTERS UNDER RULE 377\***

**HON. CHAIRPERSON:** Those who have been granted permission regarding the matters to be tabled under Rule 377, should immediately table the approved text of their case personally.

**(i) Regarding resumption of railway services from Goner Phatak Railway Station**

**SHRI RAMCHARAN BOHRA (JAIPUR):** I would like to draw the attention of the Hon. Minister towards an important issue of my constituency, Goner Gate.

Goner Phatak Railway Station, located in Badi Ka Bass (Sanganer), Gram Panchayat selected under Pradhan Mantri Sansad Adarsh Gram Yojana, was operational in the past but not being functional at present, many industrial units, educational institutions and many developed colonies located in this area and people are facing difficulty in commuting. Therefore, by announcing the opening

of Goner Phatak station, passenger and express trains should be stopped at this station so that all people can get the benefit of railway facilities.

---

\*Treated as laid on the Table

**(ii) Regarding legislation to guarantee Parja Patta rights for tea and Cinchona garden workers**

**SHRI RAJU BISTA (DARJEELING):** The 171st report of the Parliamentary Standing Committee on Commerce has noted that the tea garden workers of Darjeeling hills, Terai and Dooars are exploited and they continue to live a life of servitude under a feudalistic set up. One of the main forms of exploitation is that even 76-years after our Independence, the workers don't have right to their ancestral land. Successive State Governments have refused their rights. The Government of West Bengal is now proposing to give them the same Patta rights that's given to the refugees and landless people. Tea garden and Cinchona garden workers are not landless or refugees. They have their ancestral land. They don't have the Government document related to their land. West Bengal Government is denying them land rights, as they want to allegedly hand over these land to real estate mafia. The Parliamentary Standing Committee has recommended a national law for ensuring land rights to our tea garden and cinchona garden workers. The only way to ensure justice for them is through suitable legislation enacted by Parliament. I request the

Union Government to bring a legislation to guarantee Parja Patta rights for our tea and cinchona garden workers on the lines of the Forest Rights Act.

**(iii) Need to set up a post office at Hansaur village in Sitamarhi district, Bihar**

**SHRIMATI RAMA DEVI (SHEOHAR):** I want to draw the attention of the government towards Hansaur village of Belsand police station under Sitamarhi district of my parliamentary constituency. The total population of the said Hansaur village is around four thousand, but there is no post office here. The post office of Hansaur village is located in Tariyani Chhapra which falls in Shivhar district and its distance is also very long. In such a situation, the people here are being deprived of the welfare schemes run by the government through the post office.

I request the government to consider the above issue and establish a post office in Hansaur village of Belsand police station under Sitamarhi district of my parliamentary constituency.

**(iv) Regarding insurance claims of farmers under Pradhan  
Mantri Fasal Bima Yojana in Churu Parliamentary  
Constituency**

**SHRI RAHUL KASWAN (CHURU):** I want to draw the attention of the government towards the inappropriate behaviour of the insurance companies with the farmers regarding the insurance claims of Kharif 2021 under the Pradhan Mantri Fasal Bima Yojana ,in my parliamentary constituency Churu,.Under Pradhan Mantri Fasal Bima Yojana, insurance claims for Kharif 2021 have been issued on proportionate basis by the insurance company as per the instructions of the STAC Committee of the Government of Rajasthan in some areas of Churu district of my Lok Sabha constituency and Nohar, Bhadra and Rawatsar tehsils of Hanumangarh district The issue of wrong crop cutting was taken up before the STAC committee of the State Government by insurance companies.TAC Committee directed the insurance companies to issue insurance claims on case to case basis under Hanumangarh district, but in the case of Churu district, the committee directly issued instructions to issue insurance claims on proportionate basis.



This is completely objectionable behavior towards the farmers of this area, there is unrest among the farmers about this and the farmers are continuously protesting. It is also worth considering that how different decisions were taken on similar issues of two districts by the State Committee .Farmers of the area are continuously registering their objections regarding this matter. But no action is being taken thereon by the State Level Grievance Redressal Committee.

Therefore, it is requested to the Hon. Agriculture Minister that in view of this very important issue, intervention by the Government of India is very necessary. [Translation] The Government of India should direct the Government of Rajasthan to issue appropriate insurance claims to all the farmers keeping in mind the interest of the farmers in this matter.

**(v) Regarding resolution of problems faced by farmers in  
Rajasthan**

**SHRI P. P. CHAUDHARY (PALI):** In the 2018 Rajasthan Assembly elections, the current government of the state had promised in its manifesto that after coming to power, it would take action to completely waive off all the loans of the farmers, but as per the announcement, the loans of the farmers were not waived off.

On the one hand, the Government under the leadership of Prime Minister has taken important steps to improve the welfare of farmers and strengthen the agriculture sector, in which various schemes have been implemented to increase income, improve soil health and provide crop insurance and on the other hand, farmers in the State Government of Rajasthan are facing the problem of not repaying loans for the last 4 years, lack of urea and electricity and not buying crops at MSP.

Our Prime Minister has understood the problems of farmers under the Pradhan Mantri Krishi Samman Nidhi, every year about 11 crore farmers of the country get financial assistance of six thousand

rupees directly in their bank accounts. About 77 lakh farmers of Rajasthan are also benefiting from this scheme.

Apart from this, the Union Government has sanctioned 12 lakh metric tons of urea for Rajasthan, but the Government of Rajasthan could not allocate it in a proper manner.

I request the Hon. Agriculture, and Finance Minister to investigate the loan waiver and the problems faced by the farmers of my state Rajasthan and direct the State Government with immediate effect.

**(vi) Regarding irregularities in the implementation of the PMAY in West Bengal**

**DR. SUKANTA MAJUMDAR (BALURGHAT):** There are huge malpractices in PMAY in West Bengal. The Urban Local Bodies in West Bengal did not follow the procedures prescribed for conducting the survey for assessing the demand for housing. The improper survey carried the risk of exclusion of eligible beneficiaries. The eligible persons are deprived from getting the benefit of PMAY in West Bengal due to ruckus created by the workers of a political party in various parts of the State. Sometimes back, one ICDS worker has committed suicide reportedly due to this. Therefore, I urge upon the Government to look into this and send an enquiry committee to assess the ground position and take necessary remedial action to address the problem.

**(vii) Need to resume flight services from Nanded to Mumbai, Amritsar, Chandigarh, Delhi and Hyderabad**

**SHRI PRATAPRAO PATIL CHIKHALIKAR (NANDED):** My parliamentary constituency Nanded is the land of Huzoor Sachkhand Guru Gobind Singh. Post Covid, air services from Nanded to Delhi and Mumbai and Amritsar/Chandigarh were discontinued. Since then, all air services have not been resumed, whereas now life has become normal. Many passengers from Nanded use air services not only from the country but also from abroad. I have written time and again to demand for this, but till now the air services of Nanded have not been resumed, whereas sufficient number of passengers is also there by which the department also gets good revenue.

In public interest, I demand from the government that air services from Nanded to Mumbai, Amritsar, Chandigarh, Delhi Hyderabad should be resumed.

**(viii) Regarding increase in salary of Anganwadi workers in  
Maharashtra**

**SHRI RAMDAS TADAS (WARDHA):** While drawing attention to the problems of Anganwadi workers I request the Hon. Minister that the Union Government has not increased the salary of Anganwadi workers since 2018 while inflation has doubled in four years, so the salary of Anganwadi workers should be 18000 rupees and the salary of Madatnis should be 15000 rupees. According to the decision of the Hon. Supreme Court, gratuity should be implemented for Anganwadi workers, at the same time the Hon. Prime Minister announced Pradhan Mantri Jeevan Jyoti Bima Yojana, Pradhan Mantri Suraksha Bima Yojana, Anganwadi Employees Insurance Scheme for Anganwadi workers. The Union Government has taken a decision which has not been implemented by the Maharashtra Government and its benefit were not given to the Anganwadi workers. The proposal to convert mini Anganwadi centres with a population of more than 400 into large Anganwadi centres has been sent to the Union Government for immediate approval, which should be accepted soon.

The Hon. Minister is requested to ensure that all the above mentioned demands should be implemented at the earliest.

**(ix) Need to set up a 'Khelo India Centre' in Siddharthnagar district, Uttar Pradesh**

**SHRI JAGDAMBIKA PAL (DOMARIYAGANJ):** Sidharthnagar has been identified among 112 aspirational districts by NITI Aayog based on social and economic conditions of people in my Parliamentary Constituency Domariyaganj, Siddharth Nagar. Furthermore, I express my heartfelt gratitude to Hon. Prime Minister Shri Narendra Modi for bringing prosperity and economic development to my constituency. Recently, under the Prime Minister's vision and direction, I have organised the MP Sports Festival wherein a large number of enthusiastic sportspersons participated and the excelled in their respective sports. During the Siddharth Nagar Sports Festival, athletes demanded the establishment of a Khelo India Centre in the district. As we know, the Union Government is going to set up 1000 Khelo India Centre in the country by August 2023. Keeping this in mind, I request the Government to kindly establish a 'Khelo India' centre in Siddharthnagar district and also appoint an adequate number of coaches and trainers for the training of these players.



**(x) Regarding fixation of cut-off date for qualification of NIOS trained teachers in Bihar**

**SHRI AJAY NISHAD (MUZAFFARPUR):** I would like to draw the attention of the government to NIOS trained teachers in Bihar and consider them as trained from the date of completion of training if it was the responsibility of the government to train till 31/03/2019, then why the result of the teachers trained till 31/03/2019 has been published with a delay. What is the fault of the teachers in this?

Due to this, teachers of Bihar are considered untrained as on 31/03/2019. So why not consider the date of completion of training as the date of publication of results so that the interest of teachers is not affected, hence I would request the government to take cognizance of this matter and take immediate action.

**(xi) Regarding refund of money invested in the Sahara Group Industries**

**SHRI SUBHASH CHANDRA BAHERIA (BHILWARA):** A large number of investors are not getting their deposits from Sahara India even after the maturity period. Investors had deposited the money in Sahara India Real Estate Corporation Ltd., Sahara Housing Investment, this money was to be returned to the investors through SEBI, but Sahara Group while returning the money on paper to depositors of these companies had deposited this amount in Sahara Credit Cooperative Society, Sahara, Multi-Purpose Society and Sahara Q Shop. Due to the above mentioned reason, Sahara Group deposited 24 thousand crore rupees in SEBI as per the order of the Supreme Court, but only nominal payment was made through SEBI. According to SEBI and the Ministry of Finance, investors' money is deposited in cooperative societies, so it is a matter of the Ministry of Cooperation. Sahara Group is not even paying back the investors' money deposited on paper in cooperative societies after their maturity. I urge the government that the money is deposited in SEBI and the investors' money is left in the society, hence both the ministries should find a way together so that the payment to lakhs of investors can be made.

**(xii) Need to omit Section 49 of Madhya Pradesh Reorganisation Act, 2000**

**SHRI VIJAY BAGHEL (DURG):** According to the provisions of Madhya Pradesh Reorganization Act, 2000, assets were distributed among both the states of Chhattisgarh and Madhya Pradesh under the formula of 74:26 ratio. Due to Section 49 of the said Act, at present the financial rights cannot be paid to about 6 lakh pensioner families of both the states (which includes about 5 lakh pensioners of Madhya Pradesh and about 1 lakh pensioners of Chhattisgarh). They are facing many difficulties regarding dearness allowance and other issues. Permanent division was made at the time of reorganisation in Bihar-Jharkhand and Uttar Pradesh-Uttarakhand, but why the same was not implemented for Chhattisgarh, whereas all three states were formed together. I request the government to please delete the said section in the interest of the employees of Chhattisgarh and Madhya Pradesh.

**(xiii) Regarding extension of Multi-Modal Transport System (MMTS) phase-II from Ghatkesar to Jangaon in Telangana**

*[English]*

**SHRI KOMATI REDDY VENKAT REDDY (BHONGIR):** I would like to draw the kind attention of the Government regarding the need to take up the project of extension of Multi-Modal Transport System (MMTS) Phase- II from Ghatkesar to Jangaon in Telangana. Ministry of Railways has already sanctioned the work of extension of MMTS Phase-II from Ghatkesar to Raigiri (Yadadri) for catering to the needs of suburban travel in and around Hyderabad in the year 2016-17 at a cost of Rs. 412.26 crore as cost sharing project with 2/3rd of the funds to be provided by Government of Telangana. However, till now, no funds have been provided by the State Government and people are facing hardships in commuting between Hyderabad and Yadadri. Further, this project needs to be extended up to Jangaon which is a busy sub-urban town in Hyderabad outskirts to provide regular commuter facility for the people of Jangaon, Bhongir and devotees visiting Yadadri temple to Hyderabad. Hence, I request the Hon'ble Minister of Railways, that the MMTS project of Ghatkesar-YadadriJangaon i.e. about 60 kilometers may be fully funded by the

Ministry, without insisting for share from the State to meet the aspirations of the people of Telangana.

**(xiv) Regarding stoppage of trains at Keeranur Railway station,  
Pudukottai district, Tamil Nadu**

**SHRI SU. THIRUNAVUKKARASAR (TIRUCHIRAPPALLI):**  
Keeranur, a Town Panchayat and Taluk Headquarter is located in Pudukottai District, Tamil Nadu. It is the third biggest centre after Pudukottai and Aranthangi. From Keeranur - IIM, Anna University Regional Campus and Bharathidasan University are nearer as compared to Trichy. The railway station at Keeranur is used by about 50,000 people from Keeranur and the surrounding hundred villages. Railways have suspended stoppage of Trichy - Rameswaram Passenger at Keeranur after its upgradation as Express Train whereas stoppage is continuing at smaller stations like Kumaramangalam and Vellanur. As a result, the people are facing lot of difficulties, particularly, the students. Besides, there has been a persistent demand to provide stoppage of Pallvan and Sethu Express Trains at Keeranur. The passengers have to go at least 29 kms. to Tiruchirappalli or 24kms. to Pudukottai respectively to catch their trains and they are not in a position to spend huge amount of money for their travel.

As the train services are basically meant for the benefit of general public, I humbly urge upon Hon'ble Minister of Railways to kindly take immediate necessary action to provide stoppage of (i) Trichy - Rameswaram (ii) Pallavan and (iii) Sethu Express trains at Keeranur Railway Station.

**(xv) Regarding human-animal conflict in Kerala**

**SHRI K. MURALEEDHARAN (VADAKARA):** State Chief Wildlife Warden of Kerala recently stated that wild tuskers alone killed 105 persons in Kerala between 2018 and 2022. Almost every day, Kerala is waking up to a new incident of human-animal conflict, mostly involving elephants, tigers, leopards, wild bores and monkeys. This has put farmers, especially in the three most affected districts, Wayanad, Palakkad, and Idukki in a collision course with the wildlife. The wildlife population in Kerala's forests has exploded in recent years and there is no space left for them despite the "increase in forest cover". A wild-elephant has recently unleashed terror on the residents of the Dhoni village of Palakad and killed a senior citizen on July 8, 2022. On January 12, 2023, a 50-year-old farmer from Wayanad district was killed by a tiger.

Hence, I request the Government that at least some of the tigers and elephants should be captured and relocated to other forests. Solar and biofencing around the protected forests and wildlife sanctuaries in the State must be expedited. I request the Ministry of Environment,



Forest and Climate Change to send an expert team to Kerala for finding a permanent solution for human-animal conflict in the State.

**(xvi) Regarding opening of rural bank branches in Tenkasi  
Parliamentary Constituency**

**SHRI DHANUSH M. KUMAR (TENKASI):** The Banking sector in the country comprising both Nationalized banks and the Reserve Bank of India is controlling our financial system. For the economic development of rural areas in the country, opening of more and more bank branches in rural areas is inevitable. Payments under various Government programmes, like payment of pensions to poor people and old people are made only through bank accounts. Scholarships to students are also given only through bank accounts. For educational loans also, one has to go only to the banks. So, there is a need to open more rural bank branches in Tenkasi Parliamentary Constituency in Tamil Nadu which is predominantly rural based.

Therefore, I urge upon the Government to open more rural bank branches in my Parliamentary constituency of Tenkasi for the sake of the development of the area and to ensure the welfare of the people.

**(xvii) Regarding healthcare facilities and supportive care for children diagnosed with cancer**

**SHRI S. JAGATHRAKSHAKAN (ARAKKONAM):**

Approximately, 50,000 children are diagnosed with cancer every year in India, and less than 30% are cured in low- and middle-income countries (LMICs) like India. It is predicted that over 9 million deaths will take place in LMICs, and in the next 30 years, around 13.7 million children worldwide will be diagnosed with cancer and a staggering 11.1 million children would succumb to it if adequate attention to health care services and cancer treatment is not paid.

Childhood cancer accounts for around 2-4 per cent of overall cancer in Indian population, and an estimated 15 to 45 per cent of children are cured of cancer in India as compared to more than 80 per cent in high-income countries.

Government should invest and strategically collaborate to ensure that children have access to timely diagnosis, holistic and supportive care including nutrition through their treatment, and support families to complete their child's treatment.

**(xviii) Regarding pending dues of West Bengal from Central Government under the MGNREGS**

**PROF. SOUGATA RAY (DUM DUM):** West Bengal is being deprived of its dues by the Central Government. The total dues of West Bengal from Central Government amount to more than Rupees One Lakh crore. Of this, the most serious due is regarding the wage component of MGNREGS, which amounts to Rupees 73,000 crore. As a result of the dues, the State Government is not being able to pay the dues to the landless labourers under the MGNREGS. This is extremely unacceptable even if the Centre has some grievances against the State Government or there are some technical problems. Poor people should not be deprived and these dues should be paid by the Central Government immediately.

**(xix) Need to confer Bharat Ratna Award on Jannayak Karpoori  
Thakur**

*[Translation]*

**SHRI CHANDESHWAR PRASAD (JEHANABAD):** In order to honour Jan Nayak Karpoori Thakur with Bharat Ratna, the Bihar government had recommended the name of Jannayak Karpoori Thakur for Bharat Ratna to the Union Government in the years 2007, 2017, 2018 and 2019, 2021, , but no positive result was achieved. Every year people are honoured with Padma Award and Bharat Ratna by the Union Government.

A review should be conducted to ascertain as to how many Padma Award or Bharat Ratna has been given to the backward classes, Dalits and farmers.

Karpoori Thakur struggled throughout his life to organise the backward classes and create political, social and educational awareness among them. He was the messiah of the farmers, poor and backward people. He was the emperor of hearts. Such a great man

should be conferred upon Bharat Ratna. He was a real gem of India. By honouring them, the backward classes and farmers of the country will feel honoured. This matter should be seriously considered upon and Jan Nayak Karpoori Thakur should be honoured with the title of Bharat Ratna.

It is the wish of all the people of Bihar and the countrymen that Jan Nayak Karpoori Thakur should be awarded with Bharat Ratna.

**(xx) Regarding measures for prevention of anaemia among womenE in the country particularly in Odisha**

*[English]*

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** I want to bring to the notice of the Government the prevalence of anemia among women in Odisha. The majority of States and Union Territories saw an increase in anemia among women and children during the past five years, according to NFHS data. In comparison to the national average, the percentage of anemic women aged 15 to 49 increased by around 4 percentage points, or from 53.1% in NFHS 4 to 57% in NFHS 5. When these figures were taken into account for Odisha, the figures increased significantly. During NFHS-4 to NFHS-5, the State saw a rise of almost 13 percentage points, or from 51% to 64.3%. In order to understand the particular problems affecting the effectiveness of the Central Government's programmes for anemia prevention in Odisha. I implore the Government to conduct a thorough study. To control these raging rates, the Government must develop a comprehensive plan for the prevention of anemia in the country, taking into account the ever-rising rates, the Scheme's bottlenecks, the impact of the plan on its results, and the phase-out of redressal mechanisms.



**(xxi) Regarding enhancing the monthly income ceiling limit in  
ESIC**

**SHRI N.K. PREMACHANDRAN (KOLLAM):** The wages and salaries of employees were increased due to inflation and price hike. Even though the amount was increased, the living standard of the workers were not improved. As a result of this, the workers were ousted from the benefit of ESI scheme. But the ESIC is not increasing the ceiling limit so as to provide treatment facilities to the workers. Due to this most of the deserving poor workers were not eligible for ESI benefit. The pathetic situation of employees and their dependents were examined and it is reliably learnt that Central Board of ESIC had decided to enhance the existing monthly ceiling of Rs. 21000/- to Rs. 40000/-. The decision of the ESIC is pending with the Union Government.

Hence, I request that immediate action for enhancing the monthly income ceiling limit for availing ESIC to the employees from Rs. 21000/- to Rs. 40000/- be initiated.

**(xxii) Regarding appointment of widows of Pulwama martyrs on compassionate grounds**

*[Translation]*

**SHRI HANUMAN BENIWAL (NAGAUR):**I would like to draw the attention of the Union Government towards the movement being carried out in Rajasthan by the brave women of martyrs of the Pulwama attack and want to apprise you that the brave women of the CRPF soldiers martyred in the Pulwama attack are agitating in Rajasthan for their various demands and when they expressed their desire to meet the Chief Minister in front of the residence of the Chief Minister of Rajasthan, regarding their demands, the policemen, allegedly on the instructions of the Rajasthan Police officials, insulted these brave women and behaved indecently with them in which Shahid Rohitash Lamba's brave woman Manju Jat was also injured and the police action was completely inappropriate, yet the State Government has not punished those police personnel and no action was taken against these officers, but I want to apprise you that paramilitary forces comes under the Union Home Ministry, in such a situation, it is the responsibility of the Union Government along with

State Government to honour the families of the brave men who martyred for the country and find a positive solution to their demands because the Union Government is capable of taking decisions in any matter related to the paramilitary personnel, in such a situation, at the level of the Union Government a high power committee should be constituted by the Union Home Ministry to find out the positive solution to the demands of the martyred women including compassionate appointment and other demands and the committee should be sent to the spot and talks should be held with the brave women of the martyred and the Union Government should also amend any rules under the package given to the martyred soldiers or if any new provision needs to be added, then it should be added, also, the Union Home Ministry should review the package and benefits payable to the dependents of soldiers martyred while protecting the nation in paramilitary forces in all the states of the country including Rajasthan and ensure that every martyr's family should get their rights.

... *(Interruptions)*

**HON. CHAIRPERSON:** All of you are requested to return to your respective places..

... *(Interruptions)*

**HON. CHAIRPERSON:** It is unbecoming of you. Bringing a board does not suit you. You are all senior people. I request everyone to please sit at their respective places.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please you all may be seated.

... (*Interruptions*)

**HON. CHAIRPERSON:** The House stands adjourned to meet again at 11:00 AM on Wednesday, 15th March, 2023.

**14.07hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday,  
March 15, 2023/Phalguna 24, 1944 (Saka)*

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